

No. D&SJ/RMP/EC/Computer/2010-
Office of the District and Sessions Judge,
Kinnaur Civil and Sessions Division at Rampur Bushahr, H.P.

Dated; Rampur Bushahr, the 9th September, 2015.

NOTICE.

It is hereby notified that the System generated, information about the cases such as date of hearing, adjournment etc., are being given through SMS through Mobile telephones to the Advocates as well as litigants about their cases pending in Courts. However, in absence of registration of mobile numbers by the Advocates as well as litigants on the CIS 1.0 version being used in Court(s) as an operating System, the vast utility of such SMS services is not being passed on to the Advocates as well as litigants. Therefore, all the Advocates practicing in this Court and the litigants who have pending litigation in this Court and who are likely to file any case in Court, are requested to get their Mobile numbers registered on the CIS 1.0 version of the Court being used in the H.P. Judiciary, so that they can draw the fruits of the SMS services being triggered for their benefits.

Sd/
District and Sessions Judge,
Kinnaur Civil and Sessions
at Rampur Bushahr, H.P.

4033
Endst. No. D&SJ/RMP/EC/Computer/2010- Dated; 9th September, 2015.

Copy forwarded to;

1. The President, Bar Association, Rampur Bushahr, District Shimla, H.P.
2. The System Assistant of this office with a direction to upload the aforesaid notice on the website of this Court.
3. Notice Board of this Court.

Shyam
District and Sessions Judge,
Kinnaur Civil and Sessions
at Rampur Bushahr, H.P.

SUPREME COURT OF INDIA

[Record Room (Scanning)]

F. No. 1/RR(Scanning)/2014/SCI

Dated : 24th November, 2015


PUBLIC NOTICE

In continuation of earlier Public Notices of even no., last one being dated 29th October, 2015, it is again circulated for information of all concerned that under Order LVI of the Supreme Court Rules, 2013, Part-I of each case record shall be preserved permanently in physical, digitized, scanned, micro-filmed or any such other form, as may be decided by Hon'ble the Chief Justice of India and Part-II to be preserved for the period, as prescribed under the said Rules.

In addition to the records of disposed of Civil Appeals for the years 1986-1993, as already intimated, further records of disposed of Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 have been scanned and converted into electronic form, duly certified, in terms of the requirements of the provisions contained in Section 7 of the Information Technology Act 2000 ('IT Act') and electronic copies are being preserved. Copies, as certified, in terms of IT Act, can be provided on request, in accordance with the provisions of the Supreme Court Rules, 2013.

In view of the further conversion of the case records of Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 into digitized/electronic form, as directed by Hon'ble the Chief Justice of India, the same are to be destroyed. Litigants/Advocates, who have filed any original document in the decided Civil Appeals for the years upto 1955 and for the years from 1994 to 1996 and are interested for return of the document, can apply to the Registrar, Supreme Court of India by filing an application under Rule 7, Order VIII, Supreme Court Rules, 2013 for return of such original document, **within the period of three weeks** from the date of issue of this Notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

No further notice shall be given in this regard.



(V.S.R. Avadhani)
Secretary General

All concerned.